

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

O.A.119/93

WEDNESDAY this the 15th day of JANUARY, 1997

CORAM:

HON'BLE SHRI B.S. HEGDE, MEMBER (J)

HON'BLE SHRI M.R. KOLHATKAR, MEMBER (A)

Mulchand Jamnadas,
Chief Officer,
Diu Municipal Council,
At.Po. DIU
PIN: 362 520.

(None for the applicant) .. Applicant

-versus-

1. Union of India
through
The Secretary,
Ministry of Home Affairs,
Central Secretariat,
North Block,
New Delhi.
2. The Administrator,
Administration of U.T.
of Daman and Diu,
Administrator's Secretariat,
P.O.: Moti Daman 386 220
3. Shri B.J. Makwana,
Enquiry Officer,
City Survey, DIU,
PIN CODE: 326 520.

(BY Advocate Shri V.S. Masurkar) .. Respondents

The application having been heard on 15th January '97
the Tribunal on the same day delivered the following:

- : O_R_D_E_R_ :-

(Per B.S. Hegde, Member (J))

None for the applicant. Heard Mr. V.S.
Masurkar for the respondents.

2. Counsel for the respondents states that
pursuant to the direction of the Tribunal in O.A.
1350/92 dt. 25-1-1995 respondents have initiated
present
review DPC in which the applicant has given
ad-hoc promotion w.e.f. 29-12-1992 vide their

Rek

order dt. 26th October, 1995. According to them respondents have complied with the direction of the Tribunal and the present applicant has no grievance.

3. In view of the above statement made by the counsel for the respondents nothing survives in the O.A. and the same is dismissed.

M.R.Kolhatkar

(M.R.KOLHATKAR)
Member (A)

B.S.Hegde

(B.S.HEGDE)
Member (J)

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